

SHRI DHANIK LAL MANDAL:
I have already answered this question.

MR. SPEAKER: He has said that it is not possible even in the United States to forecast this in advance.

12.54 hrs.

PUBLIC ACCOUNTS COMMITTEE

SIXTY-SECOND AND SIXTY-THIRD REPORT

SHRI C. M. STEPHEN (Idukki):
Sir, I beg to present the following Reports of the Public Accounts Committee:

(1) Sixty-second Report on action taken by Government on the recommendations of the Committee contained in their Two Hundred and Thirty-first Report (Fifth Lok Sabha) relating to "Procurement of Oil"—Ministry of Defence.

(2) Sixty-third Report on action taken by Government on the recommendations of the Committee contained in their Two Hundred and Twenty-ninth Report (Fifth Lok Sabha) relating to 'Procurement of Finances and Disposal of Fired Empty Cartridge Cases' Ministry of Defence.

ESTIMATES COMMITTEE

NINTH REPORT AND THE MINUTES

SHRI SATYENDRA NARAYAN SINHA (Aurangabad): Sir, I beg to present the following Report and Minutes of the Estimates Committee:—

(1) Ninth Report on Ministry of Education and Social Welfare—Higher Technical Education.

(2) Minutes of the sittings of the Committee relating to the above Report.

SHRI KANWAR LAL GUPTA:
(Delhi Sadar): I raised this question.

But it is coming up tomorrow. How can he make a statement?

MR. SPEAKER: It is up to him to make a statement; I cannot direct one way or the other. He has given notice and it has been listed; it is up to him to decide.

SHRI C. M. STEPHEN (Idukki):
When this was raised, he gave an assurance to the House that a statement would be made here on Monday. It was listed yesterday but the statement could not be made. Therefore it is listed today; the statement should be made.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):
Since an adjournment motion has been admitted on this point, the statement is not necessary.

MR. SPEAKER: So, he does not propose to make a statement.

SHRI CHITTA BASU (Barasat): I sought your permission to raise a matter of importance.

MR. SPEAKER: You did not say whether you got the permission; you only sought my permission.

SHRI CHITTA BASU: I shall take only two minutes. I rise to draw the attention of Minister of Finance to an important matter relating to the strike of the 5000 officers of the LIC. They are now squatting before the boat-club; they have started an agitation from 8th March. They want immediate annulment.

MR. SPEAKER: That question is coming up tomorrow. I asked you to give me a 377 statement which you did not give.

SHRI CHITTA BASU: There is no harm even then, in mentioning it. I have a right under rule 377 to mention it and I have sought permission for it; I have also given notice to you

MR. SPEAKER: If permission under Rule 377 is not given; that means it is coming up in some other form. Tomorrow there is a short notice question.

SHRI CHITTA BASU: I gave notice under rule 377; I know there is a short notice question on that particular subject. Since the employees are demonstrating today before Parliament, it is in the fitness of things that Parliament takes notice of it and Parliament becomes seized of it; it is also my bounden duty as a Member of the House to draw attention of the hon. Finance Minister to this. Their demands are only a few.

MR. SPEAKER: You should not go into details.

SHRI CHITTA BASU: We should know why they are striking. Besides, they want restoration of 1965 agreement and....

MR. SPEAKER: No, no details.

SHRI CHITTA BASU: They want settlement through negotiations. The hon. Minister should take note of their demands. If there is a negotiated settlement that will help a peaceful labour situation. The hon. Minister would I hope respond to their desire for a negotiated settlement.

MR. SPEAKER: Mr. Chitta Basu, this practice will be followed by others also.

13 hrs.

MATTERS UNDER RULE 377

(i) 10 + 2 + 3 EDUCATION SYSTEM

श्री० रामजी सिंह (भागलपुर) :
नियम 377 के अन्तर्द्वारा आपके द्वारा मैं सरकार का ध्यान शिक्षा के क्षेत्र में 10+2+3 पद्धति के सम्बन्ध में अभी भी जो अनिश्चितता

की स्थिति बनी हुई है उसकी ओर बिलाना चाहता हूँ। कुछ दिन पहले शिक्षा मंत्री ने कहा था कि यह सिस्टम लागू होगा लेकिन अभी एक सप्ताह पूर्व उन्होंने बयान दिया है कि अभी इसके विषय में सरकार निश्चित नहीं है।

शिक्षा के क्षेत्र में इस प्रकार की अनिश्चितता से बहुत असन्तोष होता है। विद्यार्थी तथा अध्यापक यह नहीं समझ पा रहे हैं कि शिक्षा की दिशा क्या होगी। सम्पूर्ण छात्र समुदाय में इस बात को लेकर काफी असन्तोष है कि शिक्षा में जो क्रान्तिकारी परिवर्तन करने के लिए जनता पार्टी अपने घोषणा पत्र में प्रतिबद्ध है उसके सम्बन्ध में एक वर्ष हो गया है फिर भी कुछ नहीं हुआ है। इस वजह से कुछ निश्चित क्यों नहीं हुआ है? स्वयं प्रधान मंत्री ने कई जगह पर इस पद्धति के सम्बन्ध में अपनी गंकारों व्यक्त की हैं। उन्होंने प्रखिल भारतीय बुनियादी शिक्षा सम्मेलन में भी कहा था कि मैं इसको नहीं समझ सकता हूँ, 8 या 7+5+3 को समझ सकता हूँ। 8+4+3 को समझ सकता हूँ लेकिन 10+2+3 को नहीं समझ सकता हूँ। शिक्षा मंत्री और प्रधान मंत्री के बीच में शिक्षा के इस मौलिक प्रश्न को लेकर इस प्रकार का विवाद है तो इससे देश में एक सशय का वातावरण बनता है और पता नहीं चलता है कि शिक्षा की दिशा क्या होगी। शिक्षा के प्रत्येक क्षेत्र में जगह जगह तथा बहुत से विश्वविद्यालयों में जो एक असन्तोष का वातावरण बनता जा रहा है इसके राजनीतिक कारण भी हो सकते हैं लेकिन मुख्य कारण यह है कि शिक्षा पद्धति में भ्रामूल परिवर्तन करने के प्रति जनता पार्टी वचनबद्ध थी लेकिन उसकी दिशा में अभी तक कोई ठोस कार्य नहीं किया गया है। 10+2+3 के सम्बन्ध में एक मामूली से काम के सम्बन्ध में हम इधर से उधर ही हिल रहे हैं। इसलिए मैं निवेदन करना चाहता हूँ कि शिक्षा में भ्रामूलचूल